

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

OA No. 1625/98

MA -1722/98.

(15)

New Delhi: Dated: this the 17th December, 1999.

HON'BLE M.R. S. R. ADIGE, VICE CHAIRMAN (A).

HON'BLE MRS. LAKSHMI SWAMINATHAN, MEMBER (J)

1. Badri Ram,

S/o Shri Mithu Ram,  
Asstt. Accounts Officer (TR) (Adhoc),  
under General Manager (North),  
Mahanagar Telephone Nigam Ltd.,  
Shalimar Bagh,  
New Delhi.

2. Shri Hari Nath,

S/o Shri Mita Ram,  
Asstt. Accounts Officer (Telex) (Adhoc),  
Office of the General Manager (L.D.),  
Mahanagar Telephone Nigam Ltd.,  
Kurshid Lal Bhawan,  
New Delhi.

3. Shri Nand Lal,

S/o Shri Vidy a Prasad,  
Asstt. Accounts Officer (TR) (Adhoc),  
Office of the General Manager (TR),  
Chitra Vihar),  
Delhi-110092

..... Applicants.

(By Advocate: Shri B. S. Mainee).

Versus

Union of India

through

1. The Secretary,

Ministry of Telecommunication,  
Dept. of Telecommunication,  
Sandesh Bhawan,  
New Delhi.

2. The Dy. Director General (SEA),

Department of Telecommunication,  
Sandesh Bhawan,  
New Delhi.

3. The Chief Accounts Officer (IFA),

ALTTC,  
Ghaziabad.

4. The Chief General Manager,

Mahanagar Telephone Nigam Ltd.,  
Khushid Lal Bhawan,  
New Delhi

.... Respondents.

(By Advocate: Shri V. K. Rao).

ORDER(ORAL)

(b)

BY HON'BLE MR. S. R. ADIGE VICE CHAIRMAN(A).

Heard both sides.

2. Admittedly the three applicants were placed under suspension 14.2.92 and their suspension was revoked on 18.10.93 but the respondents have not yet determined the manner in which the aforesaid period of suspension will be determined. In this connection Sri Mainee informed us that there is no charge-sheet served on applicants in any departmental proceedings, and they have also not been charge sheeted in any criminal case either. Sri Mainee therefore contended that the aforesaid period of suspension should be treated as spent on duty for all purposes.

3. We dispose of this OA with a direction to respondents to pass appropriate orders in accordance with law regulating the aforesaid period of suspension within two months from the date of receipt of a copy of this order and in the light of the orders so passed, examine the claims of the applicants for promotion as JAOs from the date their juniors were so promoted, as well as their claims for further promotion to higher posts.

4. The OA is disposed of in terms of para 3 above. No costs.

*Lakshmi Swaminathan*  
( MRS. LAKSHMI SWAMINATHAN )  
MEMBER (J)

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( S. R. ADIGE )  
VICE CHAIRMAN(A).

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